

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SHEO NARAIN): (a) No, Sir.

(b) Does not arise.

Composition of Board of Directors of Bengal Paper Mill Company

8737. **SHRI SUKHDEO PRASAD VERMA:** Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) the composition of Board of Directors of the Bengal Paper Mill Company Limited, Calcutta and the total number of shares held by each of them in the Company;

(b) the unit value of each share along with details of major shareholders holding more than 500 shares and above with value thereof;

(c) whether Government have received reports and complaints regarding mismanagement of affairs of the Company and contravention of various provisions of Companies Act by the Board of Directors, *inter alia*, resulting into loss in production, closure of factory and loss of finance and Government revenue; and

(d) if so, the facts thereof and action taken thereon?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI SHANTI BHUSHAN): (a) Statement A is laid on the Table of the House. [Placed in Library. See No. LT-2221/78].

(b) Statement B is laid on the Table of the House. [Placed in Library. See No. LT-2221/78].

(c) and (d). Complaints alleging non-compliance of the provisions of

Sections 196(2), 193, 163 of the Companies Act, 1956, appointment of some parties as distributors, continuous loss by the company on account of inefficient management and dishonest officers of the Head Office of the company, were received. An inspection of books of accounts etc. of the company was carried out under Section 209-A of the Companies Act, 1956 in September—November, 1975 and the complaints received till then were also looked into. As a result of the inspection, except regarding appointment of dealers by the company, nothing serious was found. As regards dealers, question of applicability of Section 294AA of the Companies Act, 1956 is under examination. In respect of the complaints received after the inspection was over, Registrar of Companies has examined the position and suggested cost audit of the company's records. The cost audit under Section 233B of the Companies Act, 1956, has already been ordered. Action found necessary would be taken.

Compensation cases of victims of Railway Accidents

8738. **SHRI MADHAVRAO SCINDIA:** Will the Minister of RAILWAYS be pleased to state:

(a) whether it is not a fact that the cases for payment of compensation to the victims of rail accidents are decided by the Tribunal set up for the purpose; and

(b) if so, the procedure laid down therefor?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SHEO NARAIN): (a) and (b). The rules for compensation to the passengers involved in train accidents are governed by the provisions of the Indian Railways Act, 1890, and

Accident (Compensation) Rules, 1950, as amended in 1974.

The Central Government appoints Ad-hoc Claims Commissioners with summary powers to receive and determine claims for compensation in case of each major train accident, covering accidents which involve more than 10 deaths or more than 20 casualties under the Indian Railways Act, 1890. However, in case of all Minor Train Accidents, that is, where the number of deaths is 10 or less than 10, or the casualties 20 or less than 20, the District Magistrates/Judges in the Districts have been appointed as Ex-officio Claims Commissioners for such purposes and notified in the Gazette of India.

The applications for compensation under the Indian Railways Act, 1890 can normally be preferred by the claimants within a period of three months of the occurrence of the accident to the Ad-hoc Claims Commissioners/Ex-Officio Claims Commissioner, as the case may be. The Claims Commissioners may, on good cause shown, allow any application to be made by the claimant at any time within one year of the occurrence of the accident also. Full fledged Court proceedings take place before a verdict is awarded by the Court and both the parties viz. the claimants, and the Railway Administration are given the opportunity to establish the claim in order to avoid any irregular payment of compensation to a wrong party. These claims are satisfied on the basis of the verdict of the Court without any delay on the part of the Railway Administration.

Bina-Delhi Railway Line

8739. SHRI MADHAVRAO SCINDIA: Will the Minister of RAILWAYS be pleased to state:

(a) progress of the electrification of the Bina-Delhi Railway line upto the end of March, 1978;

(b) whether electrification of the line is expected by the end of October, 1978; and

(c) if so, details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SHEO NARAIN): (a) Nil. The work has not so far been sanctioned for execution.

(b) No.

(c) Does not arise.

गुजरात में यात्री शेडों आदि पर हूआ व्यय

8740. श्री धर्म सिंह भाई पटेल क्या रेल मंत्री यह बताने की कृपा करेंगे कि

(क) गुजरात के सौराष्ट्र प्रदेश में जेतलसर जंक्शन से पोरबन्दर तक, पोरबन्दर से जामनगर तक और शापुर सोरठ से मराडिया स्टेशनों तक यात्री शेडों, गोदाम, स्टेशनों के कमरों और कर्मचारियों के क्वार्टरों पर वर्ष 1976-77 और 1977-78 के दौरान कितना व्यय हुआ तथा उन पर किस प्रकार का खर्च हुआ; और

(ख) क्या वर्ष 1978-79 में इन पर कोई व्यय किया जायेगा अथवा अभी कोई काम किया जाना है और यदि हाँ, तो किये जाने वाले कार्य का, स्टेशनवार व्यौरा क्या है तथा उन पर कितना खर्च आयेगा ?